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SLP(C)No. 7908 OF 2003
ITEM No.50

Court No. 4

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7908/2003

(From the judgement and order dated 24/04/2002 in MCA 333/01
of The HIGH COURT OF BOMBAY AT NAGPUR)

ASHOK

Petitioner (s)

VERSUS

WORKS MANAGER, CENTRAL WORKSHOP, MSRTC

Respondent (s)

(With Appln(s). for c/delay in filing SLP)
(With Office Report)

Date : 16/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)Mr. Satyapal Khushal Chand Pasi,Adv.(SCLSC)
Mr. Mahendra Pratap Singh,Adv.

For Respondent (s)Mr. R.S. Hegde,Adv.
Mr. Chandra Prakash,Adv.
Ms. Savithri Pandey,Adv.
Mr. P. Devesh,Adv.

Mr. P.P. Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Leave granted. Printing dispensed with. Appeal to be heard on the SLP paper books. Additional documents, if any, be filed within ten weeks. Original record need not be called for.

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master